

**CUSTOMS EXCISE & SERVICE TAX APPELLATE
TRIBUNAL**

1st Floor, WTC Building, FKCCI Complex, K. G. Road,
BANGLORE-560009

REGIONAL BENCH - COURT-1

Customs Appeal No. 1635 of 2012

(Arising out of Order-in-Appeal No. 51-54/2012 – C.E dated 08.03.2012 passed
by the Commissioner of Central Excise (Appeals-I), Bangalore.)

M/s. Hyva (India) Private Limited, **....Appellant**
Sy. No. 71,
Thirumagondanahalli,
Hosur Main Road,
Attibele Industrial Area,
Bangalore – 560 107.

VERSUS

Commissioner of Central Excise, **....Respondent**
Bangalore I Commissionerate,
C.R. Buildings, Queens Road,
P.B.No.5400,
Bangalore – 560 001.

APPEARANCE:

Shri Tushar Sharma, Advocate for the Appellant.

Shri M.A. Jithendra, Authorised Representative for the Respondent.

CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)

DATE OF HEARING: 11.03.2024
DATE OF DECISION: 11.03.2024

This appeal is dismissed as deemed to be withdrawn under
SVLDRS Scheme. For Order, see order of date in Excise Appeal
No. 1634 of 2012.

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)